

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 39 of 2021

A Bill further to amend the Tamil Nadu Dr.M.G.R. Medical University Chennai, Act 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Dr. M.G.R. Medical University, Chennai (Second Amendment) Act, 2021.

Short title and commencement.

(2) It shall be deemed to have come into force on the 26th day of February 2021.

Tamil Nadu Act
37 of 1987.

2. In section 67 of the Tamil Nadu Dr. M.G.R. Medical University, Chennai, Act, 1987, (hereinafter referred to as the principal Act), after sub-section (4), the following sub-section shall be inserted, namely:—

Amendment of section 67.

Tamil Nadu Act
20 of 2013.

“(4A) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under the Annamalai University Act, 2013 or made under this Act, every person who immediately before the 26th February 2021 was a student of the Annamalai University or was eligible to appear for any of the examinations in medical science, dentistry or nursing of the Annamalai University, shall be permitted to complete his course of study in the Annamalai University and the Tamil Nadu Dr. M.G.R. Medical University, Chennai shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Tamil Nadu Dr. M.G.R. Medical University, Chennai in accordance with the course of study in the Annamalai University, and such students shall, during such period, be admitted to the examinations held or conducted by the Annamalai University and the corresponding degree, diploma or other academic distinctions of the Annamalai University shall be conferred upon the qualified students on the result of such examinations, by the Annamalai University.”;

3. In the Schedule to the principal Act,—

Amendment of Schedule.

(1) under the heading “I. Government Medical Colleges.— Under the control of Director of Medical Education”, after the entry “8.Chengalpattu Medical College, Chengalpattu.”, the following entry shall be added, namely:—

“9. Rajah Muthiah Medical College and Hospital, Annamalai Nagar, Chidambaram.”;

(2) under the heading “III. Government Dental College—,” for the entry “Madras Dental College, Chennai.”, the following entries shall be substituted, namely:—

“1. Madras Dental College, Chennai.

2. Rajah Muthiah Dental College and Hospital, Annamalai Nagar, Chidambaram.”;

(3) under the heading “V. Government College of Nursing—,” for the entry “Madras Medical College, Chennai.”, the following entries shall be substituted, namely:—

“1. Madras Medical College, Chennai.

2. Rani Meyyammai College of Nursing, Annamalai Nagar, Chidambaram.”.

STATEMENT OF OBJECTS AND REASONS

Rajah Muthiah Medical College and Hospital, Rajah Muthiah Dental College and Hospital and Rani Meyyammai College of Nursing under the control of the Annamalai University were ordered to be handed over to the Government in Health and Family Welfare Department and treated as Government Medical Institutions *vide* G.O.(Ms.) No.16, Higher Education Department, dated 27-01-2021. The Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013) and the Tamil Nadu Dr.M.G.R.Medical University, Chennai, Act, 1987 (Tamil Nadu Act 37 of 1987) have been amended for the said purpose *vide* the Annamalai University and the Tamil Nadu Dr.M.G.R. Medical University, Chennai (Amendment) Act, 2021 (Tamil Nadu Act 7 of 2021).

2. Now, it has been decided that the students who were admitted in the said Medical Institutions upto the academic year 2020-2021 and are now continuing as students in the said institutions may be conferred degrees / diplomas of the Annamalai University, itself. The Government have, therefore, decided to amend the Tamil Nadu Dr.M.G.R.Medical University, Chennai, Act, 1987 (Tamil Nadu Act 37 of 1987) suitably, for the purpose.

3. The Bill seeks to give effect to the above decision.

Ma. SUBRAMANIAN,
Minister for Health & Family Welfare

Chennai,
9th September 2021.

K. SRINIVASAN,
Secretary.